

[Shri M. C. Chagla]

Kharagpur, for the year 1964-65, along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-6727/66.]

KEROSENE (FIXATION OF CEILING PRICES) FIFTH AMENDMENT ORDER

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1966 published in Notification No. G.S.R. 1192 in Gazette of India dated the 1st August, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6728/66].

KERALA BUILDINGS (LEASE AND RENT CONTROL) AMDT. ACT

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on Table a copy of the Kerala Buildings (Lease and Rent Control) Amendment Act, 1966 (President's Act No. 7 of 1966) under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-6729/66.]

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMDT. RULES

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules 1966, published in Notification No. G.S.R. 1148 in Gazette of India dated the 23rd July, 1966, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-6730/66.]

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan): I beg to lay on the Table:

1. A copy of Notification No. G.S.R. 895 published in Gazette of India dated the 11th June, 1966 adding the tobacco industry to Schedule 1 of the Employees' Provident Funds Act, 1952 under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-6731/66].

2. A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Ninth Amendment) Scheme, 1966, published in Notification No. G.S.R. 997 in Gazette of India dated the 25th June, 1966.
- (ii) The Employees' Provident Funds (Tenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1083 in Gazette of India dated the 4th July, 1966.
- (iii) The Employees' Provident Funds (Eleventh Amendment) Scheme, 1966, published in Notification No. G.S.R. 1118 in Gazette of India dated the 16th July, 1966. [Placed in Library. See No. LT-6732/66.]

13.12 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Ninety-second Report of the Committee on Private Members' Bills and Resolutions.